

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**Appeal No.87/2011**

Dated: 28<sup>th</sup> July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)

**In the matter of:**

GAIL India Limited .....Appellant(s)  
Versus  
Shyam Industries & Anr. ... Respondent(s)

**Counsel for the Appellant(s)** : Mr.Abhinav Vashisht, Sr. Advocate  
Mr. Raman Kumar, Ms. Veena Tuteja  
and Mr. Rahul Arora.

**Counsel for the Respondent(s)** : Mr. Sunil Kumar Rai for R-2.  
Mr. Anand K. Ganesan and Ms.  
Swapna Seshadri for R-1.

**Order**

Learned counsel for Respondent No. 1 in A.No. 86/2011 and Respondent nos. 1 to 5 in A.No. 87/2011 seeks some time to file reply. He undertakes to file the same on or before 1<sup>st</sup> August, 2011 after serving a copy on the other side. Thereupon the rejoinder shall be filed on or before 11<sup>th</sup> August, 2011 after serving a copy on the other side..

Post the matter on **19<sup>th</sup> August, 2011 at 2.30 p.m.** for final hearing.

**(M.B. Lal)**  
**Technical Member(P&NG)**  
ss/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

